

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 1**

ITEM No 32  
CP(IB) 367 of 2020

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Gopalkrishan Mulharji Gupta  
V/s  
Optus Laminates Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 13.07.2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENTS:**

For the Applicant : Ms. Nilu Vaidankar, Adv.  
For the IRP/RP :  
For the Respondent : Mr. Pratik Thakkar, Adv.

**ORDER**

Inspite of our direction, Corporate Debtor did not file affidavit in reply. Right to file reply is closed by order. We direct parties to upload their respective pleadings / documents on E-Portal within **Seven (7) days**, if already not uploaded.

List the matter for further consideration on 24.08.2021.

(VIRENDRA KUMAR GUPTA)  
MEMBER (TECHNICAL)

Prakash

(MADAN B GOSAVI)  
MEMBER (JUDICIAL)